GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO. 2659

ANSWERED ON 16.12.2025

FUNDS DEVOLUTION IN PANCHAYATS

2659. DR. KADIYAM KAVYA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the fund devolution to Warangal panchayats under the 15th Finance Commission, including utilization certificates;
- (b) the training for women representatives under Rashtriya Gram Swaraj Abhiyan;
- (c) the digital governance tools, such as e-Gram Swaraj portal adoption; and
- (d) the rural infrastructure projects, including roads and water supply completed

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a): As per Operational Guidelines issued by the Ministry of Finance dated 14.07.2021 for implementation of the recommendation of the 15th Finance Commission grants to Rural Local Bodies (RLBs), untied and tied grants are being released by the Ministry of Finance to the States based on recommendations of the Ministry of Panchayati Raj & the Ministry of Jal Shakti, respectively. Thereafter, the inter-se-distribution among all the tiers of Panchayats shall be done by the concerned State Government on the basis of accepted recommendations of the latest State Finance Commission (SFC) and in conformity with the bands prescribed by the 15th Finance Commission.

Therefore, the Ministry of Panchayati Raj does not maintain tier-wise allocation to Panchayats in the state.

The details of 15th Finance Commission Grants (both tied and untied) allocated & released to the State of Telangana for the Rural Local Bodies (RLBs) duringthe15th Finance Commission are as under:

(Rs. in Crore)

Sl.	Year	ear Untied Grant		Tied Grant		Total grant	
No.		Allocation	Released	Allocation	Releas	Allocati	Released
					ed	on	
1	2020-21(Interim	923.50	923.50	923.50	923.50	1847.00	1847.00
	Period)						
2	2021-22	546.00	546.00	819.00	819.00	1365.00	1365.00

3	2022-23	566.00	566.00	849.00	849.00	1415.00	1415.00
4	2023-24	572.00	569.67	858.00	854.51	1430.00	1424.18
5	2024-25*	605.00	-	908.40	-	1514.00	-
6	2025-26*	590.80	_	886.20	-	1477.00	_

^{*} The 15th FC Grants could not be released for the FY 2024-25 and 2025-26 due to non-fulfillment of mandatory conditions such as having duly elected Rural Local Bodies (RLBs) and provisions related to State Finance Commission (SFC) in terms of the operational guidelines dated 14.07.2021 issued by Ministry of Finance.

(b): The Ministry has been implementing a Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. the financial year 2022-23 with the major objective of Capacity Building & Training (CB&T) of Elected Representatives, Functionaries and other stakeholders of Panchayats across all States/UTs for improving Panchayat Governance. Under the scheme of RGSA, the Ministry provides support for Capacity Building & Training (CB&T) of elected representatives, functionaries and other stakeholders of Panchayats in different categories, viz. basic orientation and refresher training, thematic training, specialised training, panchayat development plan training, etc.

A total of 75,01,926 Women Participants were trained, out of which a total of 27,32,762 Women Elected Representatives (WER) were trained from FY 2022-23 to FY 2025-26 (as on 25th November 2025) under the Scheme.

Further, this year the Ministry has launched a comprehensive specialized training module as a part of "Shashkta Panchayat Netri Abhiyan" for the capacity building of Women Elected Representatives (WERs) of Panchayati Raj Institutions (PRIs). The focus of the training module is to build the capacity of the WERs on different aspects of rural governance; enhance the knowledge & practical skills for effective delivery of roles & responsibilities as elected representatives and also to develop the leadership, communication, managerial& decision making skills for effective women led governance. A total of 44,143 WERs (as on 25th November 2025) were trained on these modules.

(c): The Ministry is implementing the e-Panchayat Mission Mode Project (MMP) under RGSA, which has significantly enhanced transparency, efficiency, and governance at the grassroots level. The eGramSwaraj application, developed as part of the e-Panchayat MMP, has facilitated digital planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. In FY 2024-25, a total of 2.55 lakh Gram Panchayats across the country uploaded their Gram Panchayat Development Plans (GPDPs), and over ₹61,000 crore was transferred through the eGramSwaraj-PFMS interface.

Further, applications developed by the Ministry, like Meri Panchayat, have endeavoured to bring transparency in Panchayat Governance by making information on planning, activities and progress of works in Panchayat accessible to the public. Similarly, Panchayat NIRNAY is an online application aims at bringing transparency and better management in the conduct of GramSabhas by Panchayats.

Furthermore, an application of 'AuditOnline' has been developed for online audits of Panchayat accounts and their financial management. AuditOnline for transparent auditing of

Central Finance Commission funds utilization to strengthen the financial management of Panchayats was launched in April 2020.

(d): Panchayat, being "Local Government", is a State subject and part of the State List of the Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts, which may vary from State to State, subject to the provisions of the Constitution.

Further, the Ministry of Panchayati Raj does not maintain data on rural infrastructure projects completed, including those related to roads, water supply, and similar works.
